

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

ORDER SHEET
Application No. 687/86(T) of 198

Applicant

Respondent

(W.P. NO. 3133/79)

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
26.6.86	<p>This writ petition is obtained from High Court of Karnataka u/s. 21 of the Administrative Tribunals Act. 1985.</p> <p>There are 4 respondents in this petition all of them are served, Respondents 1, 3, & 4 are represented ^{by counsel.} Respondent 2 is unrepresented. The respondents R1, 3, 4 have filed Objection statements. The above case is ready for being posted before benches.</p> <p>Now the date of posting is to be intimated to respondents and their Counsel. The intimation to the applicant may be sent through his Counsel.</p> <p>Hence, a date may be fixed for intimation to both the parties.</p> <p style="text-align: right;">M 26/6/86 C.O.</p>	

P.T.O.

Date	Office Notes	Orders of Tribunal
	<p><u>Registrar:</u></p> <p>Legible Notice to parties through advocates, if represented, or or personally Postee case before Seema 22.7.86 for fixing date - for hearing Date 26/6</p> <p>Notice issued to parties through their respective advocates & personally R&2 on 31.7.86</p> <p>A 317</p>	
22.7.1986		<p>Mrs. Ravi Karma Kumar present for applicant. Sh. M. S. Padma- Rajaiah, Senior Standing Counsel for Central Govt present for Respondents. Post this case for hearing on 29.7.1986</p> <p>BSO 22.7.86</p>
28.7.86	<p>Notice dt 24.7.86 issued to R&2 is added to file</p> <p>SL</p>	

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

A. No. 684/86 (T) -3-

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
29.7.86	<p>Sri. Ravivarma Kumar to App. Sri. M. Padmajaiah for respdt. applic. is adjourned to 11.8.86 at the request of both the parties.</p> <p>Bo. 33 Coett. I.</p>	
1.8.86	<p>Letter from R.2 regarding notice received after the date of hearing is added to file.</p> <p>R</p>	
11.8.86	<p>Both Side Counsel present. Case is adjourned to 18.8.86</p> <p>Bo. 33 Coett. I.</p>	
18.8.86	<p>Sri. Ravivarma Kumar Adv. for applicant. Sri. M. S. Padmajaiah advocate for respondent. present. applic. is adjourned to 25.8.86 at the request of both the parties.</p> <p>Bo. 33 Coett. I.</p>	

Date

Office Notes

Orders of Tribunal

25-8-86

Counsel for both sides present. The cause is adjourned to 8-9-1986.

By order

RD
25/8/86

Court-2

6-9-86

Counsel for both sides present. Adjudged to 29-9-86

By order

RD
6/9/86

Court-2

29-9-86

Shri Laxminarayan Kumar Adholeya, present for the applicant. Shri Basavaraj, present for the respondents. Heard both sides. Arguments concluded. The cause is disposed of. Order passed

- BO

RD
29/9/86

Court-2

IN THE CENTRAL ADMINISTRATIVE
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BANGALORE

A.No. 687/86.

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
28.9.86		<p>The grievance of the applicant is that he, being a Scheduled Caste (ST) candidate, was entitled to the 4th place in the roster instead of 21st place at which he was placed. According to the applicant's counsel, note (i) at the bottom of the list of promoted candidates to the cadre of LSG Clerks states that points 4 and 17 of Cycle I for ST have been dereserved. The counsel maintains that this note in the list was uncalled for, since the applicant was qualified to be appointed to either of the two posts at points 4 and 17. Counsel maintains further that there is a procedure prescribed for dereservation of reserved vacancies and certain conditions have also been laid down in paras 10.1 and 10.2 of Chapter 10 in the Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Services, issued by the Government of India, Department of Personnel and Administrative Reforms, Ministry of Home Affairs in 1982. As the aforesaid procedure has not been followed and the relevant conditions fulfilled, we set aside the impugned list of candidates promoted to the LSG Clerks and direct the respondents 1, 3 and 4 to draw a fresh list keeping in view the claim of the applicant and the provisions in the brochure referred to <u>supra</u>. This direction shall be complied with by the respondents within a month from the date of receipt of the order. The application is disposed of accordingly.</p>
28.10.86	<p>Copy of order dated 29.9.86 issued to parties is added to file DMS</p>	<p>Encl: (L.H.A. REGO) (CH. RAMAKRISHNA RAO) MEMBER (JM) 29.9.1986</p> <p>MEMBER (AM) 29.9.1986</p>

Date	Office Notes	Orders of Tribunal
	<p>The applicant has sent an IA dr 19-12-86 by post, in which he alleges that the orders of the Hon'ble Tribunal have not been carried out by the Respondent.</p> <p>For orders The judgment dr 29-9-86 in this case was issued to all on 28-10-86</p> <p><u>23/12</u> Forberd on 23/12 see para 1 of letter dated ree 20 Dec (C.V.C) 1-1-87</p>	
	<p><u>IA I For Execution of time for complying order in A.Nos. 687 & 688/86(1)</u></p>	
	<p>Advocate for the Respondent has filed an IA A.I.S 151 of C.P.C & I.C. See 20/12/86 Admn Tribunal Act. That for the reasons stated there in it prayed that this Hon'ble Tribunal</p>	

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Appln No 687/86 (T)

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
	<p>Pls please be enclend the time for complying with the direction of this court</p> <p>Slge</p> <p>This Appln is heard and disposed of on 29-9-86 the bench Comprised of Hon'ble Member (T) Ramakrishna Rao and L. H. A. Rego</p> <p>To post the Appln for order be done Bench.</p> <p>R. Thy 22/8/86</p> <p>Registar Post Master Gum 5/2 22/8/86</p> <p>J. P. R.</p>	

Date	Office Notes	Orders of Tribunal